PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

ARUNJYOTI BIO VENTURES LIMITED

Corporate Identification Number: L51100GJ1984PLC024704;
Registered Office: Plot No. 45, P & T Colony, Karkhana Secunderabad -500009, Telangana, India;
Contact Number: +040-66684220; **E-mail Address:** cenport@gmail.com; **Website:** www.century21st.in.

Open Offer for acquisition of up to 5,38,434 (Five Lakhs Thirty-Eight Thousand Four Hundred And Thirty-Four) Equity Shares, representing 26.00% (Twenty Six Percent) of the Voting Share Capital Of Arunjyoti Bio Ventures Limited, the Target Company, at an Offer Price of ₹30.00/- (Rupees Thirty Only) per Offer Share to the Public Shareholders of the Target Company, made by the Acquirers, namely being, Mr. Pabbathi Badari Narayan Murthy (Acquirer 1), Mr. Dathvik Pabbathi (Acquirer 2), and Ms. P S R Mahalakshmiprasanna (Acquirer 3), (Acquirer 1, Acquirer 2, and Acquirer 3 are hereinafter collectively referred to as the Acquirers), in accordance with the provisions of Regulations 3 (1), 4, and such other applicable provisions of the Securities And Exchange Board Of India (Substantial Acquisition Of Shares And Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Offer').

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ('**Pre-Offer Advertisement**') is being issued by CapitalSquare Advisors Private Limited ('**Manager**'), for and on behalf of the Acquirers and pursuant to the provisions of Regulation 18 (7) of the SEBI (SAST) Regulations, in respect of the Offer in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Mana Telangana (Telugu daily) (Hyderabad Edition), Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) wherein the Detailed Public Statement dated Wednesday, July 20, 2022, and which has been published on Thursday, July 21, 2022, in accordance with the provisions of Regulation 14 (3) of the SEBI (SAST) Regulations ('**Newspapers**').

This Pre-Offer Advertisement is to be read in conjunction with the:

(a) Public Announcement dated Thursday, July 14, 2022, ('**Public Announcement**');
(b) Revised Public Announcement dated Tuesday, July 19, 2022, ('**Revised Public Announcement**');
(c) Detailed Public Statement dated Wednesday, July 20, 2022, which was published on Thursday, July 21, 2022, in the Newspapers ('**Detailed Public Statement**');
(d) Draft Letter of Offer dated Wednesday, July 27, 2022 ('**Draft Letter of Offer**');
(e) Letter of Offer dated Thursday, September 08, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form SH-4 Securities Transfer Form ('**Letter of Offer**');
(f) The Letter of Offer Dispatch Confirmation Advertisement dated Wednesday, September 14, 2022, which is being published in the Newspapers on Thursday, September 15, 2022 ('**Letter of Offer Dispatch Confirmation Advertisement**'); and
(g) Recommendations of Committee of Independent Directors dated Thursday, September 15, 2022, which was published in the Newspapers on Friday, September 16, 2022 ('**Recommendations of IDC**')

1. **Offer Price:** The Offer Price of ₹30.00/- (Rupees Thirty Only) payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1.3 beginning on page 26 of the Letter of Offer.
2. **Recommendations of the Committee of Independent Directors of the Target Company** ('**IDC**'): The Committee of IDC have opined that the Offer Price of ₹30.00/- (Rupees Thirty Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Thursday, September 15, 2022, and published on Friday, September 16, 2022, in the Newspapers.
3. This Offer is not a competing offer.

   The dispatch of the Letter of Offer to Public Shareholders as on Identified Date being Tuesday, September 06, 2022, for the purpose of this Offer, has been completed on Tuesday, September 13, 2022, the details of which has been summarized herewith as below:

Sr. No.	Particulars	Mode of Dispatch	No. of Public Shareholders
1.	Letter of Offer (Through Demat mode)	Email	301
2.	Letter of Offer (to Demat Non-Email cases and all Physical cases)	Registered Post	119
Total			**420**

4. Please note that a copy of the Letter of Offer along with other Offer Documents are also available and accessible on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.century21st.in, Registrar at www.vccipl.com, and Manager at www.capitalsquare.in.
5. Public Shareholders are required to refer to the Paragraph 8 titled as ***'Procedure for Acceptance and Settlement of the Offer'*** beginning on page 30 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Offer.

   Instructions for Public Shareholders

a) **In case the Equity Shares are held in physical form**

   Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.9 titled as ***'Procedure for Equity Shares held in physical form'*** beginning on page 30 of the Letter of Offer.

b) **In case the Equity Shares are held in Demat form**

   Public Shareholders holding the Equity Shares in Demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.10 titled as ***'Procedure for Equity Shares held in dematerialized form'*** beginning on page 31 of the Letter of Offer along with other details.

6. All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2022/46606/01' dated Friday, September 02, 2022, in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the Letter of Offer.
7. There are no other material updates in relation to this Offer since the date of Public Announcement, save as otherwise disclosed in the Offer Documents.
8. As on the date of this Advertisement and to the best of knowledge of the Acquirers, there are no statutory, regulatory, or other approvals required by the Acquirer to be implemented to complete this Offer. Please refer to the Paragraph 7.6 titled as ***'Statutory Approvals and conditions of the Offer'*** beginning on page 29 of the Letter of Offer.
9. **Schedule of Activities:**

Schedule of Activities	Tentative Schedule of Activities	Revised Actual Schedule of Activities
	Day and Date	Day and Date
Issue date of the Public Announcement	Thursday, July 14, 2022	Thursday, July 14, 2022
Publication date of the Detailed Public Statement in the Newspapers	Thursday, July 21, 2022	Thursday, July 21, 2022
Date of filing of the Draft Letter of Offer with SEBI	Wednesday, July 27, 2022	Wednesday, July 27, 2022
Last date for public announcement for a competing offer(s)#	Friday, August 12, 2022	Friday, August 12, 2022
Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager) @	Monday, August 22, 2022	Friday, September 02, 2022
Identified Date*	Wednesday, August 24, 2022	Tuesday, September 06, 2022
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, September 01, 2022	Tuesday, September 13, 2022
Last date of publication in the Newspapers of recommendations of the independent directors' committee of the Target Company for this Offer	Tuesday, September 06, 2022	Friday, September 16, 2022
Last date for upward revision of the Offer Price and/or the Offer Size	Wednesday, September 07, 2022	Monday, September 19, 2022
Last date of publication of opening of Offer public announcement in the Newspapers	Wednesday, September 07, 2022	Monday, September 19, 2022
Date of commencement of Tendering Period	Thursday, September 08, 2022	Tuesday, September 20, 2022
Date of closing of Tendering Period	Wednesday, September 21, 2022	Monday, October 03, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Thursday, October 06, 2022	Tuesday, October 18, 2022~

Note: The above timelines are prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly.

@Actual date on being in receipt of SEBI's Observation Letter.

 # There has been no competing offer.

**Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) of the Equity Shares (except the Acquirer and the parties to the Share Purchase Agreement) are eligible to participate in this Offer any time before the closure of this Offer.*

~To clarify, the action set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

10. The copies of the following documents will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 205-209, 2nd Floor, AARPEE Centre, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India or can be accessed by the Public Shareholders by obtaining the login credentials from the Manager and thereby visiting https://capitalsquare.in/abvl-oo-id on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from, Tuesday, September 20, 2022, to Monday, October 03, 2022.
11. The Acquirers accept full responsibilities for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available and accessible on website of the SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.century21st.in, Registrar at www.vccipl.com, and Manager at www.capitalsquare.in.
12. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Offer Documents, unless otherwise specified.

Issued by the Manager to the Offer on behalf of the Acquirers

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India
Contact Number: +91-22-6684-9999
Email Address: mb@capitalsquare.in
Website: www.capitalsquare.in
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

On behalf of the Acquirers
sd/-
Mr. Pabbathi Badari Narayana Murthy
(Acquirer 1)

Date: Saturday, September 17, 2022
Place: Mumbai